

**TI SCHOLARSHIPS TO LOW-INCOME GROUP
GOVERNMENT EMPLOYEES**

1420. SHRI SURAJ PRASAD: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) the amount of scholarships given to the children of the low-income group Government employees studying in polytechnics and other schools in the Capital; under the postmatric scholarships scheme during each of the last three years; and

(b) if no scholarships has been given, what are the reasons therefor?

शिक्षा तथा युवा सेवा मंत्रालय में राज्य
मंत्री (श्री भक्त दर्शन) : (क) और (ख)
किसी भी वर्ग के सरकारी कर्मचारियों के
बच्चों के लिए छात्रवृत्तियों की कोई खलग
योजना नहीं है।

[THE MINISTER OF STATE IN THE
MINISTRY OF EDUCATION AND
YOUTH SERVICES (SHRI BHAKT
DARSHAN): (a) and (b) There is no separate
scheme of scholarships for children of
Government employees of any category].

**CONSTRUCTION OF BYE-PASS AND
NATIONAL HIGHWAY No. 47.**

1421. SHRI KESAVAN (THAZHA-VA): Will the Minister of PARLIAMENTARY AFFAIRS AND TRANSPORT AND SHIPPING be pleased to state:

(a) whether the construction of the bye-pass proposed on National Highway No. 47 outside the Quilon Town, in Kerala, is proposed to be started during the Fourth Five Year Plan; and

(b) what is the estimated cost for the construction of the same?

THE DEPUTY MINISTER IN THE
MINISTRY OF PARLIAMENTARY

TT] English translation.

**AFFAIRS AND SHIPPING AND
TRANSPORT (SARDAR IQBAL SINGH):**

(a) After the Fourth Five-Year Plan is finalised and the allocations for the development of National Highways are known, the question of including the Quilon bypass in the Plan will be considered.

(b) About Rs. 100 lakhs.

1422. [Transferred to the 20th
March, 1969.]

1423. [Transferred to the 24*fc March,
1969.]

**HIGH POWER COMMITTEE ON REPRESENTATION
TO SCHEDULED CASTES/TRIBES**

1424. SHRI K. S. CHAVDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a high power committee with the Home Minister as Chan-man has been appointed to step up th3 efforts to augment the representation of Scheduled Castes and Scheduled Tribes in Government services; and

(b) if so, what action thc Committee has so far taken in thi? regard?

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS (SHRI K.
S. RAMASWAMY): (a) Yes, Sir. A high
power committee with the Home Minister as
Chairman has been set up by the Government
of India to review the performance in the
matter of recruitment of Scheduled Castes and
Scheduled Tribes in the Services/posts in or
under the Government of India, Union
Territories and public undertakings under the
control of Government of India.

(b) The Committee held a meeting on 29th
October, 1968. The* Committee made a
general review of the existing position and
directed several matters to be examined with
a view to ensuring a more effective imp'e-
mentation of the rules and instructions
relating to the reservation of vacancies for the
Schedu'ed Castes ar.d

Scheduled Tribes. The Committee also reviewed the progress of the action taken on the recommendations relating to employment of persons belonging to the Scheduled Castes and the Scheduled Tribes made by the Working Group headed by Shri M.R. Yardi, Additional Secretary, Ministry of Home Affairs. The Committee in its meeting held on 29th October, 1968 had *inter alia* decided to suggest to the Ministries/Departments of the Government of India to set up cells for ensuring better compliance of reservation orders. The Ministries/Departments have already been addressed in this regard. The Committee also reviewed the progress in the acceptance of the principle of reservations in employment for Scheduled Castes and the Scheduled Tribes by the public sector undertakings, statutory and semi-Government bodies.

TERMINATION OF SERVICES OF GOVERNMENT SERVANT AFTER PROBATION

1425. SHRI B. K. GAIKWAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the exact position under the rules of a person selected by the Union Public Service Commission and appointed by Government against a permanent pensionable post reserved for Scheduled Castes after the expiry of the probation period without being extended;

(b) whether such an employee could be kept in suspense after the completion of his probationary period without any specific complaints, warning, adverse report of work etc. and even granting him normal annual increments during the period;

(c) whether there is any provision, under which the services of such an employee could be terminated after giving him a notice without assigning any reasons; if so, the details thereof; and

(d) whether it is valid to lay down in the appointment letter for such an employee the condition that even after successful completion of the probation his services could be terminated by a notice without assigning any reasons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The exact position of the person described would depend upon the rules relating to the particular service or the post to which he was recruited. Generally, the position is that until a person has been fully confirmed, or discharged from service, by an order passed by the competent authority, he continues to be on probation at the expiry of the period of probation even though the period is not formally extended.

(b) Normally, an employee on his satisfactorily completing the period of probation should be confirmed subject to availability of a permanent vacancy. In certain cases, delays occur due to administrative difficulties, e.g., the time taken in completing the necessary formalities like obtaining reports of performance from supervisory officers, or due to the time taken in ascertaining the exact date from which a permanent vacancy has occurred or due to the pendency of a departmental enquiry against the person concerned. The grant of normal annual increment during the period of probation depends upon the rules pertaining to that service or post. Unless provided otherwise in the rules, a person is generally granted annual increments in the time-scale of the service. Even if the post is not even during the period of probation.

(c) In general, the position is that the services of an employee who is on probation can be terminated by an order passed by the competent authority after giving him a notice, if any required under the rules, and without assigning any reasons. The